

when a special postage stamp was released.

I must thank Dr Shankar Dayal Sharma for having brought out such a beautiful stamp—the Parliament House is shown in silver with blue background I have read very favourable comments by experts

श्री अटल बिहारी वाजपेयी (खलियर) :
 हम को तो एक स्टैम्प भी नहीं दिया।

श्री इन्द्रजीत गुप्त (मलीपूर) : हम सब को एक-एक स्टैम्प मिल जाए।

अध्यक्ष महोदय : डाक्टर साहब आप को जबर देगे

only on one condition that you will keep it and not use it for posting!

The next function will be held in the Central Hall Parliament House, on the 26th February, 1975 in the evening I would request you not to forget If you allow I will keep the doors closed because this is a very historic moment and nobody should miss it On that day the President will inaugurate the 25th Anniversary of the Constitution

The other items of the celebrations during these two years will be published in the Bulletin from time to time

SHRI SHYAMNANDAN MISHRA (Begusarai) Let there be no controversial speeches, including that of the President I am constrained to make these remarks.

MR SPEAKER This is the General Purposes Committee's decision that I have announced.

12.35 hrs.

RE. ARREST OF SHRI RAM DEO SINGH MP

श्री मधु सिन्धे (बाका) मेरे नोटिस का क्या हुआ? श्री राम देव सिंह की गिरफ्तारी के बारे में मैंने प्रिविलेज का नोटिस दिया है।

MR SPEAKER I am examining that

श्री मधु सिन्धे : अध्यक्ष महोदय लोक सभा के बुलेटिन में यह खबर छपी है कि श्री राम देव सिंह एम० पी० को सीवान के डिस्ट्रिक्ट मैजिस्ट्रेट द्वारा गिरफ्तार किया गया है और भागलपुर सेन्ट्रल जेल में उन को रखा गया है लेकिन हमारे नियमों के अनुसार अध्यक्ष महोदय जब किसी को गिरफ्तार किया जाना है या नजरबन्द रखा जाता है तो यह जरूरी है कि रूल 224 और थर्ड शेड्यूल में कारण बताना चाहिए कि क्यों ऐसा किया गया है। जो खबर बुलेटिन में छपी है उस में कोई कारण नहीं दिया गया है और केवल एक मिक्सीकल फार्मूला दिया गया है जोकि एक्ट में है। उस में पहले भी मैं आप की तबज्जह इस बात की ओर दिलाई थी कि केवल क्रिमिनल प्रोमो-जर कोड या इंडियन पैनल कोड के संकलन का कोट करना मात्र में ही नियमों की कम्प्लायंस नहीं होती है। हमारे नियमों के अनुसार कारण देने चाहिए कि क्या गिरफ्तार किया गया है।

आप की जानकारी के लिये मैं यह कहना चाहता हूँ कि बिहार में पटना हाई कोर्ट के सामने 400 मीज के केसेज आए और सिवाए एक केस को छोड़ कर सभी केसेज में डिटेन्शन के आर्डर्स को हाई कोर्ट ने रद्द किया है। इसलिए अध्यक्ष महोदय यह जो मिक्सीकल काम हो रहा है यह नहीं होना चाहिए। साइ-क्लोस्टाइल्ड फार्म बहुत सारे पुलिस अफसरों को दे दिये जाते हैं और जिन को वे नापसन्द करते हैं, उन को नाम वे उन में डलवा देते हैं। इसलिए मैं इस मामले को आप के सामने उठा रहा हूँ।

MR SPEAKER May I make the position clear? As stated last time

[Mr. Speaker]

the reasons should be given. This was sent to the Government, and very recently I have received an intimation from them that they have issued a circular intimating to all the State Governments that this requirement should be fulfilled. The notification is a very recent one. That was sent, perhaps, by the Home Ministry. I think, that is in the process of communication. I will make it sure from the Ministry again whether the States have already acknowledged it and that they may also ensure that this is implemented in its full implications. They have only reiterated the earlier instructions.

SHRI SHYAMNANDAN MISHRA (Begusarai): Would you also please ask your office to compile the cases of MISA involving Members of Parliament? It is a most extraordinary measure and is liberally used against Members of Parliament to prevent them from doing their duty.

श्री मधु निमये : यह मिर्क इन पत्र पर निर्भर नहीं करता है। हमारे क्लीयर निम्न हैं। थर्ड शैड्यूल है; 229 है। कम्प्लायेंस होना ही चाहिये। कम से कम उनको छोड़ ता दिया ही जाना चाहिये।

श्री श्याम नन्दन मिश्र : क्व कि को पकड़ कर मीसा के अन्दर बन्द कर दिया जायगा, इसका पता नहीं

SHRI S M BANERJEE (Kanpur): I had already written to you on the 17th that I would like to raise an important matter under Rule 377 with your permission.

MR. SPEAKER. I have not given my permission.

SHRI S M BANERJEE: Please allow me only one minute. Nothing is going to be lost.

MR. SPEAKER. It should be made at the proper time.

SHRI S M BANERJEE: When I raise a point of order, it is not allowed. When I make a submission, it is not allowed.

MR. SPEAKER: I am not bound to.

SHRI S. M. BANERJEE: Shall I show you the record of the House? You have allowed many things which people said but you are not allowing me.

MR. SPEAKER: It is an unpleasant duty. It is a thankless job.

SHRI S. M. BANERJEE: You should ask the Minister of Labour and also Shri D. P. Chattopadhyaya to make a statement about the jute workers' strike which is going on. Secondly, the Agriculture Minister should make a statement on the strike which is going on in the Food Corporation of India. I would only request...

MR. SPEAKER. There is no point of order.

SHRI S M. BANERJEE. Then you allow an adjournment motion tomorrow. Why don't you allow a discussion on the jute workers' strike?

SHRI DINEN BHATTACHARYYA (Serampore): It involves foreign exchange.

SHRI INDRAJIT GUPTA (Alipore): It is not just like any other strike. Please give us an opportunity in some form to discuss it properly on the floor of the House.

MR. SPEAKER. You do not listen to me. I only said that though it could not be exactly within the definition of adjournment motion, I can allow you some other time in a different manner.

SHRI S M. BANERJEE: It is the failure of the Government

MR. SPEAKER: It can come in the form of call attention.

Shri Hiren Mukerjee.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I can quote Rule 56 to show that the jute workers' strike is a fit case for an adjournment motion. You, in your wisdom, allow the adjournment motion tomorrow. Already three days have passed and you are not allowing it.